

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL NO. 235 OF 2016

Dated: 16th September, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

GAIL India Ltd.Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory BoardRespondent(s)

Counsel for the Appellant(s) : Mr. Ajit Pudussery

ORDER

Admit. Issue notice to the Respondents returnable on 11.11.2016. Dasti, in addition, is permitted.

List the matter on **11.11.2016**. In the meantime, learned counsel for the respondents may file reply on or before 14.10.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 28.10.2016 after serving copy on the other side.

**(B.N. Talukdar)
Technical Member (P&NG)
Ts/vg**

**(Justice Ranjana P. Desai)
Chairperson**